



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No 284 Dispur, Tuesday, 30th June, 2020, 9th Asadha, 1942 (S. E.)

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 30th June, 2020

No. LGL.62/2020/4.- The following Ordinance which was promulgated by the Governor of Assam on 25/06/2020 is hereby published for general information.

**ASSAM ORDINANCE NO. IV OF 2020**  
**THE ASSAM FACTORIES (ASSAM AMENDMENT) ORDINANCE, 2020**

## AN ORDINANCE

further to amend the Factories Act, 1948, in its application to the State of Assam,

Preamble

Whereas the Legislative Assembly of the State of Assam is not in session and the Governor of Assam is satisfied that circumstances exist which render it necessary for him to take immediate action for amendment of the Factories Act, 1948, hereinafter referred to as the principal Act, in its application to the State of Assam;

Central Act  
No. 63 of  
1948

Now, therefore, in exercise of powers conferred under clause (1) of Article 213 of the Constitution of India the Governor of Assam is pleased to promulgate in the Seventy-first Year of the Republic of India the following Ordinance, namely :-

- |                                      |    |   |
|--------------------------------------|----|---|
| Short title, extent and commencement | 1. | (1) This Ordinance may be called the Factories (Assam Amendment) Ordinance, 2020  |
|                                      |    | (2) It extends to the whole of the State of Assam.  |
|                                      |    | (3) It shall come into force at once.   |
| Amendment of section 2               | 2. | In the principal Act, in section 2, in clause (m),-   |
|                                      |    | (i) in sub-clause (i), for the word "ten", appearing in between the words "whereon" and "or", the word "twenty", shall be substituted;  |
|                                      |    | (ii) in sub-clause (ii), for the word, "twenty", appearing in between the words "whereon" and "or", the word "forty" shall be substituted.                                    |
| Amendment of section 85              | 3. | In the principal Act, in section 85, in sub-section (1), in clause (i), for the words, "ten" and "twenty", the words "twenty" and "forty" respectively, shall be substituted. |

**Prof. JAGDISH MUKHI,**  
Governor of Assam.

**S. M. BUZAR BARUAH,**  
Commissioner & Secretary to the Govt. of Assam,  
Legislative Department, Dispur.